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Title: The Minister of State in the Ministry of Home Affairs laid a statement regarding status of implementation of the recommendations contained in the 174th Report of the Standing Committee on Home Affairs on Action Taken by the Government on the recommendations/observations contained in the 169th Report of the Committee, on Demands for Grants (2013-14), pertaining to the Ministry of Home Affairs.

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI KIREN RIJJU): Madam Speaker, I am laying this statement on the above subject in pursuance to Rule 389 of the Rules of Procedure and Conduct of Business in Lok Sabha.

In its meeting held on 11th December, 2013, Department Related Parliamentary Standing Committee on Home Affairs considered and adopted the One Hundred Seventy-Fourth (174th) Report on Action Taken by Government on the recommendations of the 169th Report on Demands for Grants (2013-14) of Ministry of Home Affairs, which was presented/laid in the Rajya Sabha/Lok Sabha on 13th December, 2013.

The Committee in its 174th Report made as many as Thirty Seven (37) recommendations (Paragraph No. 1.3.5; 1.5.11; 1.6.4; 1.7.6; 1.7.14; 1.13.5; 1.16.4; 1.18.3; 1.24.5; 1.27.5; 3.1.8; 3.2.6; 3.3.5; 3.4.7; 3.5.10; 3.6.4; 3.7.4; 3.8.3; 3.8.13; 3.9.4; 3.10.3; 3.11.3; 3.12.4; 3.13.4; 3.14.3; 3.14.7; 3.15.3; 3.15.6; 4.1.1; 4.2.1; 4.3.1; 4.4.1; 4.5.1; 4.6.1; 4.7.1; 4.8.1; 4.9.1) in respect of which the Ministry of Home Affairs was required to take action. The ATRs have been sent to Rajya Sabha Secretariat by the Ministry of Home Affairs on 12th June, 2014.

Out of the total 37 recommendations contained in the Report, the Ministry has accepted 31 recommendations fully and 06 recommendations contained in para 3.12.4; 3.14.3; 4.2.1; 4.6.1; 4.7.1, and 4.8.1 have been partially accepted. It may be mentioned that action to be taken by the Ministry in respect of a number of recommendations is of continuing nature and necessary action will be taken from time to time.

Status of action taken/being taken on the recommendations contained in various paragraphs of the 174th Report of the Committee is given in Annexure.